

(2020) 10 JH CK 0025
In the Jharkhand High Court
Case No : A.B.A. No.4655 Of 2020

Yadu Saw @ Jadu Nayak

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 06-10-2020

Acts Referred:

Indian Penal Code, 1860 — Section 272, 273, 290
Code Of Criminal Procedure, 1973 — Section 438(2)

Citation : (2020) 10 JH CK 0025

Hon'ble Judges : Anil Kumar Choudhary, J

Bench : Single Bench

Advocate : Pinki Kumari, Rajendra R. Ravi Das

Judgement

Heard the parties through video conferencing. Ms. Pinki Kumari- learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest inconnection with Petarwar P.S. Case No.113 of 2020 corresponding to G.R. No.865 of 2020 instituted under Sections 272, 273, 290 of the Indian Penal Code and Section 47 (a) of the Excise Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner was involved in illegal transportation of liquor without any valid licence. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-11 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is lastly submitted that the petitioner is ready and willing to co- operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the

privileges of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Bermo at Tenughat within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing Rs.5,000/- (Rupees five thousand) as cash security and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Bermo at Tenughat in connection with Petarwar P.S. Case No.113 of 2020 corresponding to G.R. No.865 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.